

- (b) the States asking for enhancement of the existing rate of royalty since 1999;
- (c) whether a proposal for enhancement of royalty in respect of Tamil Nadu was under consideration of Government during the year 2000; and
- (d) if so, the final outcome in cases of enhancement of rate of royalty?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) The royalty on lignite paid by Neyveli Lignite Corporation Limited (NLC) to the State Governments during the last 3 years are as follows:—

(Rs. in lakhs)

States	2010-11	2011-12	2012-13
Tamil Nadu	15842.31	17187.39	21608.60
Rajasthan	249.54	556.12	781.69
Total	16091.85	17743.51	22390.29

(b) to (d) For enhancing/fixing the rate of royalty on coal/lignite, the Government sets up a Study Group, which interacts and takes views of all the stakeholders, viz. the producing States, the consuming States and the consuming sectors like power, iron and steel, cement, etc. After taking into account views of all the stakeholders and other relevant factors, the Study Group makes recommendations, which are considered and accepted by the Government. So far royalty has been revised three times w.e.f. 16.08.2002, 01.08.2007 and 10.5.2012.

Notices for non-production of coal

†628. SHRI RAM JETHMALANI: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that Government has issued notices to certain companies which have been allocated coal blocks but have not started production for long time;
- (b) if so, the number of such coal blocks and the assessment of their production capacity; and
- (c) when these coal blocks were allocated and the date by when each block was expected to begin production?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (c) The Government periodically reviews and monitors the progress of development of coal blocks as well as associated end use plants through the mechanism of 'Review Committee' earlier and 'Inter-ministerial Group (IMG)' now. Based on the recommendations of the then Review Committee and IMG, Government has so far de-allocated 47 coal blocks. Out of 47 de-allocated coal blocks, 2 coal blocks were again allocated to eligible companies in 1999 and 2005 respectively. In addition, de-allocation order in respect of 3 coal blocks allocated to M/s National Thermal Power Corporation and 2 coal blocks allocated to Damodar Valley Corporation and Jharkhand State Electricity Board respectively were subsequently withdrawn. Based on the recommendations of the IMG, show cause notices have been issued to the allocatees of 30 coal blocks due to unsatisfactory progress of development of coal blocks and linked end use projects. As per the guidelines, coal production from a captive coal block should commence within 36 months (42 months in case the area falls in forest land) in case of open cast mines and in 48 months (54 months in case the area falls in forest land) in case of underground mine, from the date of allocation. If a coal block is not explored, additional two years are allowed for detailed exploration and three months for preparation of geological report. The name of the allocatee company(ies), date of allocation of coal block and estimated geological reserves in respect of these 30 blocks are given in the Statement.

Statement

Details regarding allocatees of 30 coal blocks

Sl. No. of block	Name of the block	Name of the allocatee company(ies)	Date of allocation	Geological reserves (in million tonnes)
1	2	3	4	5
1.	Tokisud North	GVK Power (Govindwal Sahib) Ltd.	07.01.2002	92.3
2-3.	Gangaramchak and Gangaramchak Bhadulia	West Bengal Power Development Corporation Ltd.	23.06.2003	13.68

1	2	3	4	5
4.	Majra	Gondwana Ispat Ltd.	29.10.2003	31.5
5.	Badam	Tenughat Vidyut Nigam Ltd.	03.11.2003	144.63
6.	Utkal B1	Jindal Steel and Power Ltd.	29.09.2003	228.4
7.	Jamkhani	Bhusan Steel and Power Ltd.	12.11.2003	80
8.	Pakri Barwadih	National Thermal Power Corporation Ltd.	11.10.2004	1600
9.	Talaipalli	-do-	25.01.2006	965
10.	Gondulpara	Tenughat Vidyut Nigam Ltd. and Damodar Valley Corporation Ltd.	13.01.2006	140
11.	Radhikapur (West)	Rungta Mines Ltd., OCL India Ltd. and Ocean Ispat Ltd.	25.04.2006	210
12.	Suliyari	Andhra Pradesh Mineral Development Corporation Ltd.	25.07.2007	75
13.	Ramchandi Promotional Block	Jindal Steel and Power Ltd.	27.02.2009	1500
14.	North of Arkhapal	Strategic Energy Tech. System Ltd.	27.02.2009	1500
15.	Rajgamar Dipside (South of Phulakdih Nallah)	Monnet Ispat and Energy Ltd. and Topworth Steel Ltd.	03.06.2009	61.70
16.	Bikram	Birla Corporation Ltd.	02.08.2008	20.98
17.	Sitanala	Steel Authority of India Ltd.	11.04.2007	108.8
18.	Kosar Dongargaon	Chaman Metaliks Ltd.	20.02.2007	22.51
19.	Mandla North	Jaiprakash Associates Ltd.	17.09.2007	194.96
20.	Khappa and Extn.	Sunflag Iron and Steel Ltd. and Dalmia Cement Ltd.	29.05.2009	84.72
21.	Marki Barka	Madhya Pradesh State Mining Corporation Ltd.	25.07.2007	80.0

1	2	3	4	5
22.	Warora	Maharashtra State Mining Corporation Ltd.	25.07.2007	73
23- 25.	Brinda, Sasai and Meral	Abhijeet Infrastructure Ltd.	26.05.2005	78.12
26	Urtan North	Jindal Steel and Power Ltd. and Monnet Ispat and Energy Ltd.	12.10.2009	69.82
27.	Kesla North	Rathi Udyog Ltd.	05.08.2008	36.15
28.	Sondiha	Chhattisgarh Mineral Development Corporation Ltd.	25.07.2007	70
29.	Mandakini A	Tata Power Ltd., Jindal Photo Ltd. and Monnet Ispat and Energy Ltd.	09.01.2008	290.52
30.	Amarkunda Murgadangal	Jindal Steel and Power Ltd. and Gagan Sponge Iron Ltd.	17.01.2008	410

Opposition to disinvestment in CIL

629. SHRIMATI WANSUK SYIEM: Will the Minister of COAL be pleased to state:

(a) whether trade unions have opposed the proposed disinvestment in Coal India Limited (CIL) which is offering to offload 5 per cent stake in the company while offering as much stake to its employees;

(b) whether the trade unions have threatened to go on strike which may lead to massive dip in coal output and consequently impact power generation; and

(c) whether any compromise formula is being worked out to avoid the proposed strike by the unions?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) Five Central Trade Unions operating in Coal India and its Subsidiaries [Indian National Trade Union Congress (INTUC), All India Trade Union Congress (AITUC), Bharatiya Mazdoor Sangh (BMS), Hind Mazdoor Sabha (HMS) and Centre of Union Trade Unions (CITU)] have given Notice dated 24.06.2013 signed on 05.07.2013, to the Hon'ble Minister of Coal to stop further 10% disinvestments in CIL, besides other demands.